

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SARGAM METALS PVT LTD.

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s Sargam Metals Pvt Ltd.
2.	Date of incorporation of corporate debtor	25-05-1970
3.	Authority under which corporate debtor is incorporated / registered	ROC Chennai.
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U28100TN1970PTC005846
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No 7A,SIPCOT Industrial Park , Chellaperumbulimedu Village, Cheyyar, Tiruvannamalai, Tiruvannamalai, Tamil Nadu, India, 631701.
6.	Insolvency commencement date in respect of corporate debtor	28-11-2024.
7.	Estimated date of closure of insolvency resolution process	27-05-2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	K,J,Vinod
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No B-602, Santha Towers, Paruthipattu,Avadi,Chennai PIN 600 071. Mail ID kjvinod05@rediffmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Flat No F 107, Santha Towers, Paruthipattu ,Avadi,Chennai 600071. Process Mail ID cirpsargam@gmail.com
11.	Last date for submission of claims	12-12-2024.
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1.NA 2.NA 3.NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Applicable forms can be downloaded from the following portal: www.ibbi.gov.in → Quick Links → Downloads → Forms under IBBI Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 (b) NA



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s Sargam Metals Pvt Ltd on insolvency commencement date 28-11-2024 .

The creditors of M/s Sargam Metals Pvt Ltd , are hereby called upon to submit their claims with proof on or before 12-12-2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class,as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

K.J.Vinod
Insolvency professional



Date 04-12-2024
Place:- Chennai